

(d) UIDAI was earlier mandated to enroll 20 crore residents which has been completed, and enrolment of additional 40 crore residents mandated to be completed by March 2014, has commenced.

Model rules and guidelines for implementation of PESA

1326. SHRI MANI SHANKAR AIYAR: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 3339 given in the Rajya Sabha on 9th December, 2010 and state:

(a) the outcome of the Committee set up under Member-Secretary, Planning Commission, to work out mechanisms for marketing Minor Forest Produce and related provisions of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; and

(b) the progress in the adoption by the State Government concerned of draft Model Rules and Guidelines for the implementation of Panchayat Extension to the Scheduled Areas (PESA) in the nine Fifth Schedule States?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) The Committee set up under the chairpersonship of Member Secretary, Planning Commission has concluded its work and has made various recommendations which include (i) Constitution of a Central Price Fixation Commission for Minor Forest Produce (MFP) as an autonomous body under Ministry of Tribal Affairs, (ii) Operationalizing Minimum Support Price for important MFPs through the Commission, and (iii) Ministry of Environment and Forests to carry out the amendments in the Indian Forest Act, 1927 and the related State Forest Acts to harmonize them with PESA and the Forest Rights Act and to harmonize the Working Plan Code for Forests with PESA and the Forest Rights Act. The nodal Ministry for the implementation of the scheme for Minimum Support Price (MSP) for MFPs is the Ministry of Tribal Affairs which is taking action for obtaining necessary approvals to the scheme.

(b) The Ministry of Panchayati Raj (MoPR) has informed that the Model PESA Rules were drafted and circulated by MoPR in 2009 to all PESA States for framing rules for effective implementation of PESA. Guidelines on implementation of PESA were also issued to all nine PESA States on 21st May, 2010. Andhra Pradesh, Himachal Pradesh and Rajasthan have framed rules for implementation of PESA. Other States are being persuaded to take necessary action for framing rules for

implementation of PESA. A copy of the Model PESA Rules and guidelines dated 21.05.2010 are also available on the website of the Ministry of Panchayati Raj <http://www.panchayat.gov.in>.

Division of Planning Commission

†1327. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government intends to divide Planning Commission, which is working on national level, into four divisions respectively for North, East, South and Central India by centralizing it, if not, the reasons therefor;

(b) whether Planning Commission of India makes distribution of resources to all the States in justified manner; and

(c) if so, whether the basis of this distribution is population of the States or their backwardness?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) No, Sir. There is no proposal under consideration of the Government, which intends to divide Planning Commission into four divisions respectively for North, East, South and Central India by centralizing it.

(b) and (c) The Planning Commission allocates Central Assistance to States for Annual Plans of States. This comprises of Normal Central Assistance (NCA), Additional Central Assistance for Externally Aided Projects (EAPs) and Additional Central Assistance (ACA) for special and other programmes.

Allocation of NCA is based on the Gadgil-Mukerjee Formula as approved by the National Development Council (NDC) in December, 1991. The Gadgil-Mukerjee Formula takes into account, *inter-alia*, population, per capita income, performance of tax effort, fiscal management and progress in respect of national objectives specifically in the area of population control, elimination of illiteracy, on-time completion of EAPs and land reforms.

Allocation for EAPs and special and Other Programmes are based on the relevant guidelines and criteria which are specific for each of these programmes. A copy of the Background Note on Gadgil-Mukherjee Formula 1991 for distribution of Central Assistance for State Plans is given in the Statement for ready reference.

†Original notice of the Question was received in Hindi.